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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 411 of 1992

Date of Decision: 30.9.1992

Muga Lal Bagal

Applicant

Versus

Union of India & Others

Respondents

For the applicant

M/s. Devanand Misra,
Deepak Misra,
R.N.Naik, A.Deo
B.S.Tripathy,
P.Panda and
D.K.Sahoo,
Advocates

For the respondents

Mr. Ashok Mishra,
Sr. Standing Counsel
(Central Government)

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C O R A M

THE HONOURABLE MR. K.P. ACHARYA, VICE-CHAIRMAN

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1. Whether the reporters of newspapers may be allowed to see the judgment ? Yes
2. To be referred to reporters or not ?
3. Whether His Lordship wishes to see the fair copy of the judgment ? Yes

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JUDGMENT

MR. K. P. ACHARYA, VICE-CHAIRMAN. In this case the petitioner apprehends that his services will be terminated and hence this application has been filed to restrain the opposite parties from terminating the services of the petitioner.

2. For speedy disposal Shri Purna Chandra Naik, Sub-Record Officer, Baripada R.M.S. (N) Division, Baripada (OP No. 3) has personally appeared with the relevant file. He states that no steps have yet been initiated to terminate the services of the petitioner in this case. According to him, the apprehension of the petitioner is in such circumstances misconceived. Therefore, this case is accordingly disposed of leaving the parties to bear their own costs.

3. Before passing this order I have heard Mr. R. N. Naik, learned counsel for the petitioner and Mr. Ashok Mishra, learned Standing Counsel appearing for the opposite parties.

by order *30.9.92*
VICE-CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK
dated the 30th Sept/1992/BKSahoo

